

DIRECTORATE GENERAL OF FOREIGN TRADE
DES-VI (FOOD & MISC)

Minutes of the meeting of NC-VI held on 08.10.2009

Meeting No. 23/AM10 for the licensing year 2009-10 to consider cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2004-09 pertaining to Misc. & Food Products was held on 08.10.2009 under the Chairmanship of Shri A.K. SINGH, Jt. DGFT. Following officers were present in the meeting.

S.No.	Name of the Officer	Designation	Department
1	Sh. A.K. Ojha	AD	MSME
2	Sh. T.M. Skaria	DDG	DGFT
3	Sh. Raghu Nath	FTDO	DGFT

Agenda for individual cases was taken up for discussion. Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 12 months as per Public Notice 37 dated 23.08.2007.

1	474	M/S. VSL AGRO TECH PVT. LTD., SANDUR	M. NO. 23/10 DATED 08.10.2009	Status: Deferred.
	HQ File :01/85/050/00271/AM09	RLA File :07/24/40/00602/AM09	Lic.No/Date:0710063330 DT. 27.02.2009	
	The case was considered by the committee as per agenda. It was noted that comments from Horticulture Board are awaited. The committee decided to remind Horticulture Board to expedite the comments. To be re-listed on 5.11.2009.			

2	475 Case No.:12/19/85-ALC3/2009	M/S. ORGANIC INDIA PVT.LTD.	M.No. 23/10 DT. 08.10.2009	Status: Deferred.
	HQ File :01/85/050/00099/AM10/	RLA File :06/24/040/00014/AM10/	Lic.No/Date:0610015955 23.07.2009	
	The case was considered by the committee as per agenda. Applicant has been requested to furnish further details vide letter dated 30.09.2009. The Committee decided to call for applicant for PH alongwith requisite information. Intimation regarding PH to be sent by e-mail/Fax. To be re listed on 22.10.2009.			

3	476	M/S. SUKASO CERACOLORS P.LTD.,	M. No. 23/10 DT. 08.10.2009	Status: Deferred
	Case No.:6/19/85-ALC3/2009			
	HQ File :01/85/050/00093/AM10/	RLA File :09/24/040/00202/AM10/	Lic.No/Date:0910039072 27.08.2009	
The case was considered by the committee as per agenda. It was noted that import of Zirconium Ore & concentrates under ITC(HS) Code 26151000 is free. In this case import item is Zirconium Sand which applicant has classified under 2505 9000 under Broad Heading of Natural Sands of all kinds whether or not coloured, other than metal bearing Sands of Chapter 26. Committee is of the view that Zirconium Sand				

appears to be metal bearing sand. Applicant company may clarify how the items is classifiable under chapter 2505 and whether they have received NoC under Atomic Energy Act & Rules 1962 for import of Zirconium Sand. To be re-listed on 05.11.2009				
4	477 Case No.:13/19/85-ALC3/2009	M/S. UNICARE PHARMA LIMITED	M. No. 23/10 DT. 08.10.2009	Status: Deferred
	HQ File :01/85/050/00100/AM10/	RLA File :04/24/040/00132/AM10/	Lic.No/Date:0410107471 01.09.2009	
	The case was considered by the committee as per agenda It was noted that water content in import/export items has not been indicated. Commercial value of bye-product is also not given. Applicant may be asked to provide the requisite information. To be re listed on 22.11.2009.			

5	478 Case No.:18/19/85-ALC3/2009	M/S. NEWBY TEAS OVERSEAS PVT.LTD.,	M. NO. 23/10 DT. 08.10.2009	Status: Deferred.
	HQ File :01/85/050/00105/AM10/	RLA File :02/24/040/00086/AM10/	Lic.No/Date:0210131070 02.09.2009	
	The case was considered by the committee as per agenda. It was noted that information called for as per letter dated 29.09.2009 from the applicant is awaited. Committee decided to defer the case. To be re listed 22.11.2009.			

6	479 Case No.:14/19/85-ALC3/2009	M/S. NEWBY TEAS OVERSEAS PVT.LTD.,	M .No. 23/10 DT. 08.10.2009	Status: Deferred
	HQ File :01/85/050/00101/AM10/	RLA File :02/24/040/00066/AM10/	Lic.No/Date:0210131053 01.09.2009	
	The case was considered by the committee as per agenda. It was noted that information was called for as per letter dated 29.09.2009 from the applicant is awaited. Committee decided to defer the case. To be re listed 22.11.2009.			

7	480 Case No.:17/19/85-ALC3/2009	M/S. NEWBY TEAS OVERSEAS PVT.LTD.,	Meet No/Date:23/85-ALC3/2009 08.10.2009	Status: Deferred
	HQ File :01/85/050/00104/AM10/	RLA File :02/24/040/00085/AM10/	Lic.No/Date:0210131069 02.09.2009	
	The case was considered by the committee as per agenda. It was noted that information was called for as per letter dated 29.09.2009 from the applicant is awaited. Committee decided to defer the case. To be re listed 22.11.2009.			

8	481	M/S. NEWBY TEAS OVERSEAS PVT.LTD.,	M. No. 23/10 DT. 08.10.2009	Status:
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Case No.:16/19/85-ALC3/2009			Deferred
HQ File :01/85/050/00103/AM10/	RLA File :02/24/040/00084/AM10/	Lic.No/Date:0210131068 02.09.2009	
The case was considered by the committee as per agenda. It was noted by the Committee that information was called for as per letter dated 29.09.2009 from the applicant is awaited. Committee decided to defer the case. To be re listed 22.11.2009.			

9	482 Case No.:15/19/85-ALC3/2009	M/S. NEWBY TEAS OVERSEAS PVT.LTD.,	M. No. 23/10 DT. 08.10.2009	Status: Deferred
	HQ File :01/85/050/00102/AM10/	RLA File :02/24/040/00074/AM10/	Lic.No/Date:0210131067 02.09.2009	
	The case was considered by the committee as per agenda. It was noted by the Committee that information was called for as per letter dated 29.09.2009 from the applicant is awaited. Committee decided to defer the case. To be re listed 22.11.2009.			

10	483 Case No.:5/19/85-ALC3/2009	M/S. NEWBY TEAS OVERSEAS PVT.LTD.,	M. No. 23/10 DT. 08.10.2009	Status: Deferred
	HQ File :01/85/050/00092/AM10/	RLA File :02/24/040/00069/AM10/	Lic.No/Date:0210130816 25.08.2009	
	The case was considered by the committee as per agenda. It was noted by the Committee that information was called for as per letter dated 29.09.2009 from the applicant is awaited. Committee decided to defer the case. To be re listed 22.11.2009.			

11	484 Case No.:4/19/85-ALC3/2009	M/S. NEWBY TEAS OVERSEAS PVT.LTD.,	M. No. 23/10 DT. 08.10.2009	Status: Deferred
	HQ File :01/85/050/00091/AM10/	RLA File :02/24/040/00068/AM10/	Lic.No/Date:0210130740 25.08.2009	
	The case was considered by the committee as per agenda. It was noted by the Committee that information was called for as per letter dated 29.09.2009 from the applicant is awaited. Committee decided to defer the case. To be re listed 22.11.2009.			

12	485 Case No.:3/19/85-ALC3/2009	M/S. NEWBY TEAS OVERSEAS PVT.LTD.,	M.No. 23/10 DT. 08.10.2009	Status: Deferred
	HQ File :01/85/050/00090/AM10/	RLA File :02/24/040/00078/AM10/	Lic.No/Date:0210130819 25.08.2009	

The case was considered by the committee as per agenda. It was noted by the Committee that information was called for as per letter dated 29.09.2009 from the applicant is awaited. Committee decided to defer the case. To be re listed 22.11.2009.

13	486 Case No.:2/19/85-ALC3/2009	M/S. NEWBY TEAS OVERSEAS PVT.LTD.,	M. No. 23/10 DT. 08.10.2009	Status: Deferred
	HQ File :01/85/050/00089/AM10/	RLA File :02/24/040/00073/AM10/	Lic.No/Date:0210130818 25.08.2009	
	The case was considered by the committee as per agenda. It was noted by the Committee that information was called for as per letter dated 29.09.2009 from the applicant is awaited. Committee decided to defer the case. To be re listed 22.11.2009.			
14	487 Case No.:1/19/85-ALC3/2009	M/S. NEWBY TEAS OVERSEAS PVT.LTD.,	M.NO. 23/10 DT. 08.10.2009	Status: Deferred
	HQ File :01/85/050/00088/AM10/	RLA File :02/24/040/00071/AM10/	Lic.No/Date:0210130817 25.08.2009	
	The case was considered by the committee as per agenda. It was noted by the Committee that information was called for as per letter dated 29.09.2009 from the applicant is awaited. Committee decided to defer the case. To be re listed 22.11.2009.			

15	488	M/S. VINBROS AND CO., PONDICHERRY	M.NO. 23/10 DT. 08.10.2009	Status: Rejected.
	HQ File :01/85/050/0020/AM10/	RLA File :25/24/40/00008/AM09	Lic.No/Date:2510002336 07.01.2009	
	The case was considered by the committee as per agenda.. It was observed that from the production data furnished by the Firm, it is not clear as to the quantity of natural oak wood extract consumed in making of export product, which is required as an additive. Batch by batch consumption of the item during 2007-08 & 2008-09 alongwith relevant production work sheet and compilation sheet has not been furnished without which it is not possible to establish whether the export product actually contains natural oak wood extract. Committee is, therefore, not in a position to ratify the case and decided to maintain status quo.			

16	489 Case No.:8/19/85-ALC3/2009	M/S. EXOTIC NATURALS	M. NO. 23/10 DT. 08.10.2009	Status: Deferred.
	HQ File :01/85/050/00095/AM10/	RLA File :03/94/040/00120/AM10/	Lic.No/Date:0310526775 02.07.2009	
	The case was considered by the committee as per agenda. It was noted that information called for from as per letter dated 30.09.2009 the			

applicant is awaited. Committee decided to defer the case.
To be re listed 22.11.2009.

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490 Case No.:10/19/85-ALC3/2009		M/S. JEWEL CONSUMER CARE P LTD	M. No. 23/10 DT. 08.10.2009	Status:
HQ File :01/85/050/00097/AM10/		RLA File :34/24/040/00046/AM10/	Lic.No/Date:3410024594 01.07.2009	
The case was considered by the committee as per agenda. The Committee noted the written comments of Deptt. of Chemicals & Petrochemicals vide letter No. 46011/68/2009-PC II dated 23.09.2009 and decided to ratify norms as under:-				
Export Item		Qty.	Import Item	Qty.
Tooth Brush (Interdental Head Cylindrical & Conical with Handle)/	1 Set	1. Toothbrush Head (Cylindrical)	Net +5% Wastage	
		2. Toothbrush Head (Conical)	- do-	
		3. Raw-material for one kg of Polypropylene Part contained in export product 1) Polypropylene Granules 2)Polypropylene Colour Master Batch	1.04 kg 0.02 kg	
		4. Raw-material for one kg of TPE part contained in the export product I) Thermoplastic Elastomer Granules ii) TPPE Colour Master Batch	1.04kg 0.02kg	
Export Item	Qty.	Import Item	Qty.	

2. Interdental Twisted Brush	1 Set	1. Relevant Twisted Brush Head 2. Raw-material for one kg of Polypropylene Part contained in the export product i) Polypropylene Granules ii) Polypropylene Colour Master Batch	Net+5% wastage 1.04kg 0.02kg
3. Tongue Cleaner	1 Set	2. Raw-material for one kg of TPE part contained in the export product i) Thermoplastic Elastomer Granules ii) TPE Colour Master Relevant Tongue Cleaner	1.04kg 0.02 kg Net +2 %

RA to take consequential action as per policy produdures.

18	491	M/S. MSPL LTD., KARNATAKA	Meet No/Date:23/85-ALC3/2009 08.10.2009	Status: Deferred.
	HQ File :01/85/162/300/AM09	Ref. Ministry of Inds. Deptt of Commerce 1/2/2008-FT(M&O).		
	Request for fixation of wastage norms for mining, handling, processing and export of Iron Ore.			
	The case was considered by the committee as per agenda The Committee decided to call applicant Firm for PH. To be re-listed on 05.11.2009.			

19	492	M/S. ENCORE NATURAL POLYMER LTD., MUMBAI	M.NO. 23/10 DT. 08.10.2009	Status: Deferred.
	HQ File :01/85/050/00128/AM06/	RLA File :03/80.40.00676/AM06	Lic.No/Date:0310347766 16.09.2005	
	The case was considered by the Committee as per agenda. Committee went through the manufacturing process. The requirement of inputs for the export product could not be correlated. The Committee decided to call for the following from applicant firm :-			

1. Technical literature of Propylene Oxide, Preventol CMK & Guar Gum.
 2. Application of these items.
 3. End use of export item.
 4. Description given in SBs is Guar Gum while the description of the product given in manufacturing process is different. Difference to be explained.
- To be re-listed on 05.11.2009.

20	493	M/S. TOLARAM OVERSEAS COPRN., KOLKATA	M. NO. 23/10 DT. 08.10.2009	Status: Approved.
	HQ File :01/85/050/00341/AM05	RLA File :02/94/040/00262/AM05	Lic.No/Date: 0210075234 DT. 17.02.2005	
	The case was considered by the committee as per agenda. It was noted that the applicant has represented that the yield/wastage can be arrived at as below:-			
	(a) Yield from Sticklac (raw material) to Shellac (finished product) : 55%			
	(b) Yield from Seedlac (raw material) to Shellac (finished product) : 90.90%			
	Accordingly yield from Sticklac (raw material) toSeedlac (finished product) works out to : 50% (55 x 90.90/100)			
	Applicant has sought lower wastage (i.e higher yield of 70 %) where EO quantity works out to 104650 kg. Therefore, Committee decide to approve the case and ratify norms as under:-			
	Export item	Qty	Import Item	Qty.
	SEEDLAC	104650.000 KG	STICKLAC BLOCKED LAC	149500.00 KG

RA to take consequential action as per policy procedures.

20	494	Reference from PC-4 to identify the SIONs wherein fuel has been allowed as consumable and for which DEPB rate needs to notified.	M. NO. 23/10 DT. 08.10.2009	Status: Clarified
	HQ File No. 01/85/162/226/AM10/DES-VI		PC-4 (B) F.No. 01/94/180/DEPB-Fuel/PC-4 (B)/AM10	
	The Committee considered the case as per agenda alongwith other relevant papers and observed that PC-4(B) Section have sought information regarding identification of SIONs of the Food and Misc. Group wherein fuel has been allowed as consumable and for which DEPB rate for this component needs to be notified. The Committee observed that in the following SIONs of Food (E-Food Product & K- Misc. Product) various fuels have been allowed to those units having facilities for captive power generation and as consumable:-			
		POWER	CONSUMABLE	

E-42	Sl. No. 3	E-42	Sl. No. 2
E-123	Sl. No. 7	E-123	Sl. No. 8
E-124	Sl. No. 4	E-124, 127 & 128	Sl. No. 6& 7
		E-126	Sl. No. 4
		K-177	Sl. No. 1

Committee observed that although fuel as consumable is allowed under SION E-42, E-123, E-124, E-126, E-127, E-128 & K-177, DEPB rates have not been laid down for the export items covered by these SIONs. Accordingly,PC-4(B) may be informed.

-X-X-X-